

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 877/(MAH)/2017

CORAM:

Present:

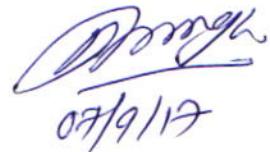
SHRI B.S.V. PRAKASH KUMAR
 MEMBER (J)

SHRI V. NALLASENAPATHY
 MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
 THE NATIONAL COMPANY LAW TRIBUNAL ON 07.09.2017

NAME OF THE PARTIES: TNM Metal Pvt Ltd
 V/s.
 Neosym Industry Ltd

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
3.	Ramna Sherkhawat 1/b M/s Raj Legal partner		 07/9/17
	BIMAL RAJASEKHAR FOR THE @ OPERATIONAL CREDITOR. <u>ORDER</u>		

TCP No. 877/I&BP/NCLT/MB/MAH/2017

The Counsel for the Petitioner as well as the Corporate Debtor are present.

For the Corporate Debtor Counsel has stated that since the company has already paid more than 50% of the debt and the company is still ready to make the remaining payment provided time is given, at his request, list this matter for recording full satisfaction on 25.09.2017.

Sd/-

V. NALLASENAPATHY
 Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
 Member (Judicial)